

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 110**  
New Rest.A44/2024  
In  
IB-900(ND)/2020

**IN THE MATTER OF:**

P.R rolling Mills Pvt Ltd

**Vs**

Hema Engineering Industries Ltd

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Mr. Vishal Ganda, Adv., Ms. Tanya Hasija, Adv.,  
Ms. Devina Bhandari, Adv.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New Rest. A-44/2024:-**

This application has been filed seeking restoration of IA-6675/2023 which was dismissed by this Adjudicating Authority vide order dated 22.12.2023. The said order has been set aside by the Hon'ble NCLAT vide order dated 19.03.2024 passed in IA-1930/2024 in Company Appeal (AT)(Insolvency) No. 543 of 2024, in the case of "*Adi Impex Infra Services versus Superintendent of Police, Krishnagiri & Ors.*".

In view of the directions given by the Hon'ble NCLAT, the present application seeking restoration is **allowed**. The application i.e. IA-6675/2023 is restored to its original position.

List this application i.e. IA-6675/2023 on **21.05.2024**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**